

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 65(ND)/2015
RT CP No.77/Chd/Pb/2016**

Amarjit Singh Toor & Anr. ...Petitioners.

Versus

M/s Grand Multiplex Projects Ltd. & Ors. ...Respondents.

Present: Mr. Gaurav Mankotia, Advocate for the petitioners.
Mr. Rohit Khanna and Mr. Raghav Kapoor, Advocates
for respondent No.1.
Ms. Meghna Malik, Advocate for respondents No.5,6,7 and 15.

Ms. Meghna Malik, Advocate has filed Power of Attorney for respondents No.5 to 7 and 15. In this case the written statement is yet to be filed by the respondents and the matter is pending since 2015. Even on 23.12.2016 it was directed that the respondents shall file written statement at least one week before the date fixed. It seems that the respondents are casual in making request for adjournment. However, on the request of the learned counsel for the respondents, last opportunity is granted and it is directed that the written statement be filed within four weeks with copy advance to the counsel for the petitioners. Rejoinder, if any, be filed by the petitioners at least two days before the date fixed with copy advance to the counsel opposite. List the matter on 18.12.2017 alongwith CP No. 84(ND)/2011/RT CP No. 24/Chd/Pb/2016.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

November 09, 2017
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